

agencies for effective liaison with the security representative of all participating countries before and during the Commonwealth Games and to address their security concerns. For Commonwealth Games, 2010, a comprehensive security plan for all the participants/team officials/technical staff/Media persons/spectators etc. has been formulated by Delhi Police and Central Security Agencies.

(c) Training of Delhi Police personnel for CWG-2010 is being held which is outsourced to three companies viz., Institute of Stress Management & Research, Panchkula (on attitudinal change), Amity Institute of Training & Development for Police & Security Personnel, Delhi (on Behavioural & Attitudinal Change) & IL&FS Education & Technology Service Ltd., Delhi (for training on verbal & non-verbal communication & basic communication in English). These institutions have been imparting training since July 2007 to Delhi Police personnel. 42,648 police Officers have been trained since July 2007 till now. In addition, special job specific training has been organized for searching, frisking, X-ray baggage scanners, QRTs etc. All efforts are being made to update the training and skills of police personnel deployed for security arrangements during CWG-Delhi 2010.

#### **Inter-State Migrant contract workers for CWG-2010**

\*246. SHRI TARINI KANTA ROY : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of contract workers working in Delhi in connection with preparations for Commonwealth Games;

(b) how many of the contract workers are 'Inter-State Migrant Workers'; and

(c) whether the contractors are giving all benefits to the Inter-State Migrant workers according to the Inter-State Migrant Labour Act, 1979?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE) : (a) At present about 8000 workers are working at various construction projects related to Commonwealth Games sites under the Central sphere.

(b) and (c) As per the available information, the workers in various construction project under Commonwealth Games are not recruited by contractor from other States under an agreement or other arrangement for employment in an establishment in Delhi as per Section 2 (e) of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. However, steps

have been taken to enforce provisions of such Act, 1970, the Minimum Wages Act, 1948 and the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, as are applicable to them.

**Damage due to cyclone on 20 May, 2010**

\*247. SHRI RAJKUMAR DHOOT : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a cyclone over sea disrupted life and property in coastal areas of Andhra Pradesh, West Bengal, Tamil Nadu etc. on 20th May, 2010;

(b) if so, the extent of damage caused; and

(c) the results achieved by District Administration from their disaster management machinery?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLAY RAMACHANDRAN) : (a) to (c) As per information received from India Meteorological Department, a service cyclonic storm development over Bay of Bengal and crossed Andhra Pradesh coast near Bapatla on 20th May, 2010 evening between 1630 and 1730 hrs. IST. This disturbance caused very heavy rainfall over north Tamil Nadu, Orissa and UT at Puducherry.

2. According to the report from the State Government of Andhra Pradesh, 22 Human lives were lost, 2072 cattle heads perished, 14293 houses damaged and crops over an area of 28948 ha. were affected due to the cyclone.

The Government of Tamil Nadu has reported loss of 11 human lives.

UT of Puducherry has reported damage to 5 houses and 346 ha. of cropped area.

The Governments of Orissa and West Bengal have not reported any damage due to this Cyclone.

3. District administration of Government of Tamil Nadu evacuated around 1500 persons, who were housed in temporary shelters and were provided with food packets. 10 fishermen were also rescued off the coast in Kuddular and Nagapattanam districts.

4. District administration of Government of Andhra Pradesh took immediate and timely